

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 179/MP/2016

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 27.11.2013 between the Petitioner and the Respondent (*remand matter from APTEL*)

Petitioner : KSKMPCL

Respondents : TANGEDCO

Date of Hearing : **10.1.2023**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Kriti Soni, Advocate, KSKMPCL
Ms. Anusha Nagarajan, Advocate, TANGEDCO

Record of Proceedings

At the outset, the learned counsel for the Respondent TANGEDCO submitted that both parties may be permitted to file their written submissions, in the matter, pursuant to the remand order of APTEL. She accordingly prayed that the Respondent TANGEDCO may be granted two weeks' time to file its written submissions, and thereafter, the matter may be listed for hearing. The learned proxy counsel for the Petitioner agreed to the above submissions.

2. Accordingly, the Commission, adjourned the hearing, after directing the Petitioner and the Respondents to file their written submissions, on or before **30.1.2023**, after serving copy to the other. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted for any reason.

3. Petition shall be listed for hearing on **7.3.2023**

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

